

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1268
TO BE ANSWERED ON 27.07.2026

Compliance of NGT Orders

1268. SHRI SANJAY UTTAMRAO DESHMUKH:

Will the Minister of Environment, Forest and Climate Change be pleased to state:

- (a) whether the Government has the details of the projects received during the last five years for Environmental Clearance ;
- (b) if so, the details thereof, region-wise along with their status;
- (c) whether the Government has developed any mechanism to monitor the compliance of the orders of the National Green Tribunal; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (b) The Government of India has issued Environment Impact Assessment (EIA) Notification, 2006 under the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986. As per the provisions laid down in the EIA Notification, 2006, as amended from time to time, the proposals specified in its Schedule are appraised by the Expert Appraisal Committee (EAC) at Central Level and State Expert Appraisal Committee (SEAC) at the State/UT Level, considering all the environmental implications associated with the project, including issues raised during the Public Consultation. Based on the recommendation of the EAC/SEAC, projects are further considered by the Ministry or State Environmental Impact Assessment Authority (SEIAA) at Central Level and State/UT level respectively, for approval for grant of Environmental Clearance (EC) or otherwise. As per the provisions stated above, ECs are granted after considering environmental issues and incorporating appropriate environmental safeguards, including mitigation measures prescribed in the Environmental Management Plan (EMP).

As per the extant provisions of the EIA Notification, 2006, as amended from time to time, Environmental Clearance is required for project activities falling under the 38 categories specified in its Schedule. The state-wise details of proposals granted EC by the Ministry during the last five years are placed at Annexure I.

(c) to (d) All directions issued by the Hon'ble Tribunal to the Ministry are followed up for next necessary action/compliance by the respective Divisions/Sectors and the Hon'ble Tribunal is constantly informed from time to time, wherever required.

Annexure-I

S. No.	Name of State/UT	No. of ECs granted from F.Y. 2021-22 to F.Y. 2025-26 at Central level
1	Andaman and Nicobar	6
2	Andhra Pradesh	114
3	Arunachal Pradesh	2
4	Assam	36
5	Bihar	48
6	Chandigarh	1
7	Chhattisgarh	178
8	Delhi	76
9	Goa	12
10	Gujarat	399
11	Haryana	163
12	Himachal Pradesh	17
13	Jammu and Kashmir	9
14	Jharkhand	57
15	Karnataka	222
16	Kerala	73
17	Madhya Pradesh	149
18	Maharashtra	417
19	Manipur	1
20	Meghalaya	7
21	Odisha	139
22	Puducherry	5
23	Punjab	56
24	Rajasthan	138
25	Sikkim	1
26	Tamil Nadu	65
27	Telangana	79
28	The Dadra and Nagar Haveli and Daman and Diu	3
29	Tripura	8
30	Uttar Pradesh	102
31	Uttarakhand	29
32	West Bengal	106
	Grand Total	2718